

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

...
O.A. No. 2235 of 1994 (3)

Dated New Delhi, this 18th day of January, 1995

Hon'ble Shri J. P. Sharma, Member (J)
Hon'ble Shri B. K. Singh, Member (A)

Dr J Mahanta
R/o C-223 Avantika Sector I
Rohini
DELHI 110 085

... Applicant

By Advocate: Shri D. C. Vohra along with
Shri Arun Duggal

Versus

1. Union of India through
The Secretary

Ministry of Home Affairs
Government of India
North Block
NEW DELHI 110 011

2. The Director

National Institute of Criminology
and Forensic Science
Sector 3 Institutional Area
Outer Ring Road
Rohini
DELHI 110 085

... Respondents

By Advocate: None

ORDER (Oral)

Shri J. P. Sharma, M(J)

The applicant is employed as Reader (Psychology) with the Director, National Institute of Criminology and Forensic Science, Delhi. Aggrieved by the order dated 30.8.93 whereby the respondents have initiated departmental disciplinary proceedings against the applicant by issue of chargesheet, the applicant has filed this OA on 7.11.94.

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(X)

2. The applicant has prayed for the following reliefs:-

- "(1) An order/direction by this Hon'ble Tribunal quashing/setting aside revoking the impugned order dated 30th August, 1993 (Annexure/A to the OA), being illegal and unconstitutional as no enquiry can be conducted into a matrimonial dispute sub-judice before the competent civil court;
- (2) An order/direction by this Hon'ble Tribunal to the Respondent/2 to restrain its officers from interfering in the personal and matrimonial life of the applicant and his wife and children;..."

3. The learned counsel for the applicant, Shri D.C. Vohra states that he does not want to press this application at this stage. However, he seeks liberty to re-agitate the matter as and when the question arises.

4. The OA, therefore, is dismissed as withdrawn with the liberty as prayed for.

(B. K. Singh)
Member (A)

J. P. Sharma
(J. P. Sharma)
Member (J)

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